

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 4375
TO BE ANSWERED ON 08.01.2019

CONSUMER PROTECTION ACT

4375. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government proposes to amend the Consumer Protection Act to recall food items which do not meet the requisite standards of Bureau of Indian Standards and if so, the details thereof; and
- (b) the other steps taken/being taken by the Government in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) : The Consumer Protection Bill, 2018 introduced on 05.01.2018 in Lok Sabha and passed by Lok Sabha on 20.12.2018 seeks to establish an executive agency to be known as the Central Consumer Protection Authority (CCPA) with power to investigate into recall, refund and return of products which are dangerous, hazardous or unsafe. Lok Sabha passed the bill on 20.12.2018.

(b) : Section 28 of Food Safety and Standards Act, 2006 provides for the Food Recall Procedure.
